

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A. 194 of 1996
O.A. 42 of 1996

Date of Order : 12.7.1996

Present : Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

SATYANARAYAN CHATTERJEE

Vs.

UNION OF INDIA & ORS.
(POST)

For the applicant : Mr. S.R. Kar, counsel.

For the respondents: Mr. S.K. Dutta, counsel.

ORDER

The application for amendment being M.A. 194 of 1996, for impleading party respondent is allowed. The cause title of the O.A. be changed accordingly.

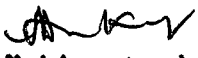
2. Applicant shall ^{at immediately} serve the added party respondent copy of the amended application alongwith the annexures, who may file reply at least a week before the next date.

3. M.A. 194 of 1996 is disposed of accordingly.

4. O.A. 42 of 1996 stands adjourned to 11.12.1996.

Respondents may file a supplementary reply in the meantime.

5. A plain copy of this order be handed to ld. counsel for both sides.


(M.S. Mukherjee)
Administrative Member


(A.K. Chatterjee)
Vice-Chairman